

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE KOLKATA BENCH
Original Application No.147 of 2024/EZ.**

Youth United for Sustainable
Environment Trust

..... Petitioner / Appellant

Vs.

State of Odisha & Ors.

.....Respondent / Defendant

INDEX

Sl. No.	Description of the documents	Page Nos.
1.	Affidavit.	1-10
2.	<u>ANNEXURE-R5/1</u> Photocopy of the consent order No.571/RO SPCB, Kalinga Nagar (APC & WPC) issued vide letter No.1640 dtd.18.04.2024.	11-17
3.	<u>ANNEXURE-R5/2</u> Photocopy of the notification No.18226 dtd.06.08.2010 prescribing siting criteria for stone crusher units.	18-19
4.	<u>ANNEXURE-R5/3</u> Photocopy of siting clearance certificates issued by the Collector & DM, Jajpur in favour of M/s. Padmabati Infra Projects Pvt. Ltd.	20-21
5.	<u>ANNEXURE-R5/4</u> Photocopy of siting clearance certificates issued by the Collector & DM, Jajpur in favour of M/s. P.K. Traders.	22-23

6.	<u>ANNEXURE-R5/5</u> Photocopy of consent to operate order issued by the R-5 Board vide letter No.1678 dtd.19.04.2024.	24-30
7.	<u>ANNEXURE-R5/6</u> Photocopy of consent to operate order issued by the R-5 Board vide letter No.3981 dtd.15.12.2023.	31-37
8.	<u>ANNEXURE-R5/7</u> Photocopy of inspection report carried out on 16.04.2024 in respect of M/s. Dankari Black Stone Quarry 5/10.	38-39

SPCB Odisha, R.No.5

Through

Kolkata

Date:

Sri Dipanjan Ghosh,
Advocates for the Respondent No.5
(State Pollution Control Board, Odisha)
e-mail: dpnjnghsh0@gmail.com
Phone No.:9903080977



01 NOV 2024

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE KOLKATA BENCH
Original Application No.147 of 2024/EZ.**

Youth United for Sustainable Environment Trust

..... Petitioner / Appellant

Vs.

State of Odisha & Ors.

.....Respondent / Defendant

AFFIDAVIT ON BEHALF OF STATE POLLUTION CONTROL BOARD, RESPONDENT NO.5 IN COMPLIANCE TO DIRECTION DTD.13.09.2024 OF THIS HON'BLE TRIBUNAL.



I, Dr. Kailasam Murugesan, IFS, son of late Paramasivam Kailasam aged around 56 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.5 Board and, as such, am well-acquainted with the facts and

circumstances with the case and competent to swear this affidavit.

2. That I have gone through the OA and understood the contents thereof.
3. That in the OA the applicant has alleged rampant stone quarry in Dankari Hills in particular and unscientific stone quarries in the entire district of Jajpur in general.
4. That at the outset, it is humbly submitted that the quarrying operations are regulated under the Odisha Minor Mineral Concession Rules, 2016 framed by the State Govt. in exercise of powers conferred by Sub-Section (1) of Section-15 of the Mines & Minerals (Development & Regulations) Act, 1957. The enforcing authority of the aforesaid Rules is the State Government in the Deptt. of Steel & Mines.



The parawise reply to the OA are given below:

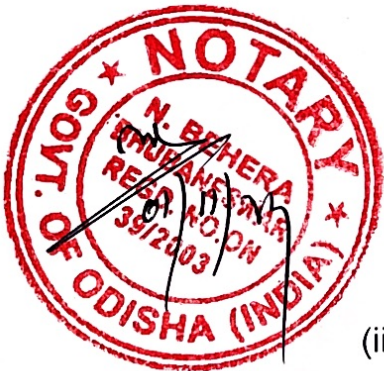
- (i) That as regards the allegations raised in para-1 of the OA, it is humbly submitted that the R-5 Board

has no comments to offer since it is a matter of record.

- (ii) That as regards the allegations raised in para-2 of the OA, it is humbly submitted that the R-5 Board through its Regional Officer at Kalinga Nagar has granted consent to operate under the provisions of Section-25/26 of the Water (PCP) Act, 1974 and Section-21 of the Air (PCP) Act, 1981 in favour of Sri Narayan Rout, Lessee, M/s. Dankari Black Stone Quarry 5/10 vide Board's letter No.1640 dtd.18.04.2024, which is valid upto 31.03.2025. A copy of the consent order No.571/RO SPCB, Kalinga Nagar (APC & WPC) issued vide letter No.1640 dtd.18.04.2024 is annexed to this affidavit and marked as ANNEXURE – R5/1.

- (iii) That as regards the allegations raised in para-3, 4 5 & 6 of the OA, it is humbly submitted that the R-5 Board has no comments to offer.

- (iv) That as regards the allegations raised in para-7 of the OA, it is humbly submitted that 2 nos. of crusher



units namely M/s. Padmabati Infra Projects Pvt.Ltd. and M/s. P.K.Traders are being operated with valid consent from the R-5 Board. Prior to establishment, both the stone crusher units have obtained siting criteria certificate from the concerned Collector & DM, Jajpur.

Further it is humbly submitted that the establishment / operation of a stone crusher unit in the State of Odisha is mainly regulated through a siting criteria issued by the State Govt. in the Forest & Environment Department in exercise of powers conferred by Section-5 of the Environment (Protection) Act, 1986 vide order No.18226 dtd.06.08.2010 published in Odisha Gazette No.1297 dtd.16.08.2010. Accordingly, both the aforesaid crusher units have obtained, siting clearance certificate from the Collector & DM, Jajpur and only thereafter, the R-5 has granted consent to operate. A copy of notification No.18226 dtd.06.08.2010 prescribing siting criteria for stone crusher units,



siting clearance certificates issued by the Collector & DM, Jajpur in favour of M/s. Padmabati Infra Projects Pvt. Ltd. and M/s. P.K. Traders, consent to operate order issued by the R-5 Board vide letter No.1678 dtd.19.04.2024 and No.3981 dtd.15.12.2023 are annexed to this affidavit and marked as ANNEXURE - R5/2, ANNEXURE - R5/3, ANNEXURE - R5/4, ANNEXURE-R5/5 and ANNEXURE - R5/6.

- (v) That as regards the allegations raised in para-8 of the OA, it is humbly submitted that, the R-5 Board has no comments to offer since it is a matter of record.
- (vi) That as regards the allegations raised in para-9 of the OA, it is humbly submitted that the R-5 Board after receipt of the application for grant of consent to operate for the period 2024-25 has carried out inspection in respect of M/s. Dankari Black Stone Quarry 5/10 on 16.04.2024 and consent to operate was granted vide Annexure-R5/1. A copy of the



inspection report referred above is annexed to this affidavit and marked as ANNEXURE – R5/7.

(vii) That as regards the allegations raised in para-10 of the OA, it is humbly submitted that Dankari Black Stone Quarry 5/10 was not in operation since May 2024. But during inspection carried out on 16.04.2024 vide Annexure – R5/7 reveals that the lessee of the stone quarry has made provisions of mobile water tanker for sprinkling on road for control of dust suppression and fugitive emission. Tarpauline covered vehicles are also used for transportation activities etc. Hence, the allegation raised in this para is not correct and denied.

(viii) That as regards the allegations raised in para-11 & 12 of the OA, it is humbly submitted that the R-5 Board no comments to offer.

(ix) That as regards the allegations raised in para-13 of the OA, it is humbly submitted that the quarry was not in operation since May 2024. However, it is observed during inspection conducted on 16.04.2024



that the lessee has proposed to adopt wet drilling method during blasting to control fugitive dust emission.

(x) That as regards the allegations raised in para-14 to 17 of the OA, it is humbly submitted that the R-5 Board has no comments to offer.

(xi) That as regards the allegations raised in para-18 of the OA, it is humbly submitted that the lessee has proposed plantation as per approved mining plan in order to control the dust pollution as evident from the copy of inspection report carried out on 16.04.2024 vide Annexure-R5/7.

(xii) That as regards the allegations raised in para-19 to 24 of the OA, it is humbly submitted that the Board has no comments to offer.

5. That the averments made by the appellant in any of the paragraphs of the OA are denied by the R.No.5 Board which are contrary to the facts on record, and/or unless specifically admitted by the R.No.5 Board.



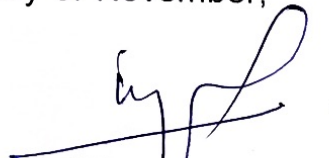
6. That the Respondent No.5 Board craves the leave of this Hon'ble Tribunal to file further affidavit if necessary for proper adjudication of the case.
7. That the annexures annexed to the present affidavit are true and correct copies of their originals.
8. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.


DEPONENT
 Member Secretary
 State Pollution Control Board
 Odisha, Bhubaneswar


VERIFICATION:

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

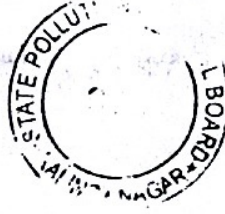
Verified at Bhubaneswar on this the 1st day of November, 2024.


DEPONENT
 Member Secretary
 State Pollution Control Board
 Odisha, Bhubaneswar




NILAMANI BEHERA
NOTARY BHUBANESWAR
GOVT. OF ODISHA (INDIA)
REGD. NO-ON-39/2003

ANNEXURE-R5/1



Tel : 06726-221153

E mail : rospcb.kalinganagar@ospcboard.orgWebsite : www.ospcboard.org

REGIONAL OFFICE, KALINGANAGAR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 AT- DHABALAGIRI, NEAR OMC OFFICE, J.K Road, PO: Ferro Chrome Plant, Jajpur
 DIST- JAJPUR-755019, ODISHA, INDIA

CONSENT ORDER

No 1640 /BSQ/68Date 18.04.2024

CONSENT ORDER NO. 571 IRO-SPCB/KALINGA NAGAR (APC & WPC)

Sub: Consent to operate under section 25/26 of Water (PCP) Act, 1974 and under section 21 of the Air (PCP) Act, 1981.

Ref : Your online application No. 5594644 & This Office consent to operate order granted vide letter no 854/BSQ/68 Dtd 23.03.2023

Consent to operate is hereby granted under section 25 / 26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under to

Name of the Mine **M/s. DANKARI BLACK STONE QUARRY 5/10**

Name of the Occupier & Designation **Sri Narayan Rout, Lessee**

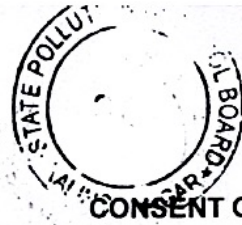
Address **At- Mouza Dankari (Plot No- 128 (P) & 45(P) of Khata No. 465 over an area of 4.00 Ac), Tehsil : Dharmasala Dist- Jajpur, Odisha**

This consent order is valid for the period up to **31.03.2025**.
 (This consent to operate is granted based on environmental clearance issued vide SEIAA Identification no EC22B001OR119471 dtd 06.05.2022 & SEIAA letter No 5352/SEIAA Dtd 02.09.2022 and subjected to validity of mining lease)

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney / stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured.

Sl. No.	Product.	Quantity (in cu meters)/Annum
1	Excavation of Granite Stone for the year 2024-25	33999 m³



CONSENT ORDER

B. Discharge permitted through the following outlet subject to the standard.

Outlet No.	Description of outlet.	Point of discharge.	Quantity of discharge KLD or KL/hr	Prescribed standard.				
				pH	SS mg/l	O&G mg/l		
1	Domestic waste water	Soak pit via septic tank.	-	5.5 - 9.0	100	10	-	-
2	-	-	-	-	-	-	-	-

C. Emission permitted through the following stack subject to the prescribed standard.

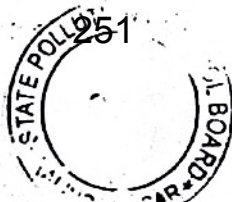
Chimney Stack No.	Description of stack.	Stack height (m)	Quantity of emission	Prescribed standard. mg/Nm ³				
					PM	SO ₂	NO _x	
1	-	-	-	-	-	-	-	-

The Unit shall maintain within its premises the prescribed Ambient Noise Level for Residential Area.

D. Disposal of solid waste permitted in the following manner.

Sl. No.	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Overburden/Top soil	-	-	-	-	Shall be stored as per approved mining plan
2	-	-	-	-	-	-

Contd...



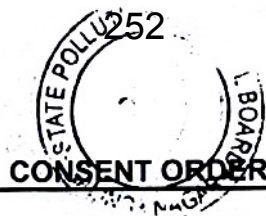
CONSENT ORDER

Page-3

E. GENERAL CONDITIONS FOR ALL UNITS

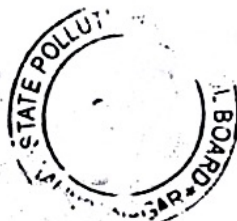
1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to establish and operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been taped by the consumer for utilization for any purposes whatsoever.

Contd...



12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.

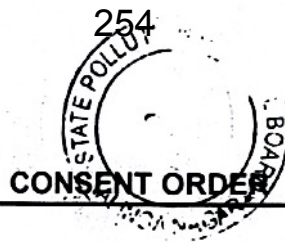
Contd...



CONSENT ORDER

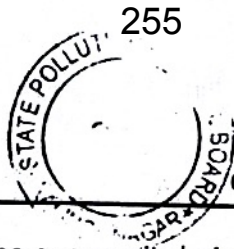
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.

Contd...



35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

Contd...



CONSENT ORDER

E. **SPECIAL CONDITIONS**

1. The accumulated water in the quarry pit during monsoon shall be treated in series of settling tanks before discharge to natural drainage systems.
2. Garland drain shall be constructed on the hill slope and shall be channelized to settling tanks for treatment of runoff.
3. The water sprinkling systems shall be provided in the haul road, transportation roads, quarry areas, stockpiled areas and other dust generating areas to control the fugitive dust emission.
4. The Lessee/Project Proponent shall provide adequate sanitation facilities for its workers to avoid any open defecation and unhygienic condition in the surrounding areas.
5. Wet drilling method shall be adopted to control fugitive dust emission. Delay detonators and shock tube initiation system for blasting shall be adopted so as to reduce dust emission.
6. Vehicles hired for transportation of minor mineral from the site shall be in good condition and shall have PUC Certificate. Vehicles shall conform to the air & noise emission standards and shall be operated during non-peak hours.
7. The vehicles in which soil is to be transported shall be covered with tarpaulin to prevent spillage and getting minor mineral airborne.
8. The mines shall undertake plantation as mentioned in the mining plan..
9. The project proponent shall obtain NOC from CGWA for withdrawal of groundwater required for the project, if any.
10. Ambient air quality inside the mining lease area shall be maintained as per National Ambient Air Quality Standards
11. This unit has to abide by the provisions of E (P) Act, 1986 and rules framed there under.
12. The Board may impose further condition or modify the conditions as stipulated in this order during installation / or at the time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form.
13. The Board reserves the right to revoke / refuse consent at any time during this period incase any violation is observed and to modify / stipulate additional conditions as deemed appropriate.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

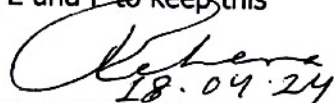
To

Sri Narayan Rout, Lessee
M/s DANKARI BLACK STONE QUARRY 5/10
At-Taranjia, Po: Aruha, PS-Dharmasala
Dist-Jajpur, Odisha


Memo No. 1641 / Dt. 18.04.2024

Copy forwarded to

1. The Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar.
2. The District Collector **Jajpur**
3. The Deputy Director of Mines(Minor Mineral), **Jajpur**
4. The Tahasildar, Dharmasala, **Jajpur**
5. Guard File.


18.04.24
REGIONAL OFFICER

Regional Officer
State Pollution Control Board, Odisha
Kalinga Nagar, Jajpur


18.04.24
REGIONAL OFFICER

Regional Officer
State Pollution Control Board, Odisha
Kalinga Nagar, Jajpur

o/c

ANNEXURE-R5/2

The Orissa Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 1297 CUTTACK, MONDAY, AUGUST 16, 2010/SRAVANA 25, 1932

FOREST & ENVIRONMENT DEPARTMENT

ORDER

The 6th August 2010

No. 18226—ENV.-1-19/2010-F. & E.—In exercise of the powers conferred by Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), read with Rule 4 of the Environment (Protection) Rule, 1986 and the notification of the Government of India in the Ministry of Environment and Forests (Department of Environment, Forest and Wildlife), No. SO-152(E), dated the 10th February 1988 and in supersession of order issued by the Government of Orissa in the Forest & Environment Department No. 1309—Env.-1-55/2003-F. & E., dated the 1st August 2006 and No. 9507—Env.-1-80/1997-F.&E., dated the 13th May 1998, the State Government do hereby issue the following directions to the persons carrying on the operation of Stone Crushers in the State, namely :—

1. All stone crusher units shall install adequate dust suppression and air pollution control systems so that the Suspended Particulate Matter measured between 6 to 10 Mtrs. from any process equipment shall not exceed $600\mu\text{g}/\text{m}^3$ and shall implement all pollution control measures as notified under the said Act by the Ministry of Environment and Forests (MoEF), Government of India from time to time.
2. No stone crusher unit shall be allowed to operate within 500 Mtrs* from the established authorised habitation, educational institution, hospitals, courts and public offices. The stone crusher will not be considered to be violating the siting criteria, if new habitation comes up within the restricted area of 500 Mtrs. after consent to establish is granted by the State Pollution Control Board.
3. No stone crusher shall be established/operated within 200 Mtrs. from the State Highway (SH) and National Highway (NH).
4. No stone crusher shall be allowed to operate within 1 Km. from the Municipality/ N.A.C. area as notified by the Government of Orissa.

2

5. Permission for temporary stone crusher exclusively for construction of NH/SH may be allowed for the construction period.
6. A green belt of tall long foliage trees shall be created along the boundary of the crusher units.
7. The District Collector shall ensure that no stone crusher continue to operate in violation of these directions beyond 3 months of issue of this notification. They shall ensure physical closure/demolition of said stone crusher units which do not comply with the directions as above.

*N.B.—The distances will be measured point to point, as the crow flies.

By order of the Governor

U. N. BEHERA

Principal Secretary to Government

ANNEXURE-R5/3



OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, JAJPUR

(Revenue Section)

Letter No 11377

Date 03.10.2023

CERTIFICATE ON TRANSFER OF SITTING CRITERIA FOR ESTABLISHMENT OF STONECRUSHER UNIT.

This is to certify that the Certificate on Sitting Criteria for Establishment of Stone Crusher Unit granted in favour of Sri Narayan Rout S/o- Hrudananada Rout, Prop-M/S- Basudev Transport and Suppliers, At -Taranjia, Post-Aruha, PS-Dharmasala District-Jajpur is here by transferred in favour of Sri Manoj Kumar Das S/O -Jagabandhu Das, Proprietor, M/S Padmabati Infra Project Pvt. Ltd. At-NMC-28, Post-Nuabazar, Paradip, Dist- Jagasighpur as he has the scheduled land on lease from the recorded tenant M/S Basudev Transport and suppliers marfat Narayan Rout S/O Hrudananda Rout, Niranjn Rout S/o- Shyamsundra Rout of village Taranjia - where the crusher will be established. The terms and conditions made vide letter No 148 dt 04.01.2023 remained unchanged.

Land Schedule

Mouza	Khata No	Plot	Area in Ac	Kisam	Recorded Tenant
Dankari	464/33	90	Ac.2.00 out of Ac.3.49(East Part)	Gharabari (Karakhana)	M/S Basudev Transport and suppliers marfat Narayan Rout S/o- Hrudananda Rout, Niranjn Rout S/o-Shyamsundra Rout of village Taranjia
		Total	Ac.2.00 dec		

Collector & District Magistrate
Jajpur

Memo No 11378 Rev/Dt 3.10.2023

Copy to Sri Manoj Kumar Das S/O -Jagabandhu Das, Proprietor, M/S Padmabati Infra Project Pvt. Ltd. At-NMC-28, Post-Nuabazar, Paradip, Dist- Jagasighpur for information. He is instructed to obey the following rules for setting up and operationalization of the aforesaid crusher unit, as per letter no.13559 R & DM./Dt.13.04.2018 of Joint Secretary to Govt.R & DM, Deptt. (1) Maintain an input and output register with details of quantity and sources from which the materials have been procured with y-pass details.(2)The Crusher Units shall install CCTV cameras. (3) The Crusher units shall furnish monthly reports on input and output to Tahasildar.

Collector & District Magistrate
Jajpur

Memo No 11379 Rev/Dt. 03.10.2023

Copy to the Member Secretary, State Pollution Control Board, Orissa Paribesh Bhawan, 118 Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012 / Regional Officer, OSPCB, 586 Surya Vihar, Link Road, Cuttack-12 / Regional Officer S.P.C.B, Kalinganagar, Pankapal, Jajpur Road for information and necessary action.

a

Collector & District Magistrate
Jajpur

Memo No 11380 Rev/Dt. 3.10.2023

Copy forwarded to the General Manager D.I.C, Jagatpur / RIC, Kalinganagar, Jajpur / Executive Engineer, Division, (NESCO) Kuakhia / Chief Inspector of Factories & Boilers, Orissa Bhubaneswar for information and necessary action.

a

Collector & District Magistrate
Jajpur

Memo No 11381 Rev/Dt. 03.10.2023

Copy forwarded to the Tahasildar Dharmasala for information and necessary action with reference to his letter No 2540 dt 26.06.2023 He is requested to follow the above instruction for the said Stone Crusher Unit as per rule.

a

Collector & District Magistrate
Jajpur



ANNEXURE-R5/4

OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, JAJPUR

(Revenue Section)

Letter No 11372

Date 03.10.2023

CERTIFICATE ON TRANSFER OF SITTING CRITERIA FOR ESTABLISHMENT OF STONECRUSHER UNIT.

This is to certify that the Certificate on Sitting Criteria for Establishment of Stone Crusher Unit granted in favour of Sri Narayan Rout S/o- Hrudananada Rout, Prop-M/S- Basudev Transport and Suppliers, At -Taranjia, Post-Aruha, PS-Dharmasala District-Jajpur is hereby transferred in favour of Sri P. Kailash Rao S/O -Maheswar Rao, Proprietor, M/S-P K Traders, At-Rout Market Complex, Post-Chandikhole, Dist- Jajpur as he has taken the schedule land on lease from the recorded tenant M/S Basudev Transport and suppliers marfat Narayan Rout S/O Hrudananda Rout, Niranjana Rout S/o- Shyamsundra Rout of village Taranjia - where the crusher will be established. The terms and conditions made vide letter No 148 dt 01.01.2023 remained unchanged.

Land Schedule

Mouza	Khata No	Plot	Area in Ac	Kisam	Recorded Tenant
Dankari	464/33	90	Ac.1.00 out of Ac.3.49 (East Part)	Gharabari (Karakhana)	M/S Basudev Transport and suppliers marfat Narayan Rout S/o-Hrudananda Rout, Niranjana Rout S/o-Shyamsundra
		89	Ac.1.00 out of Ac.1.56	Gharabari (Karakhana)	Rout of village Taranjia
		Total	Ac.2.00 dec		

Collector & District Magistrate
Jajpur

Memo No 11373 Rev/Dt 03.10.2023

Copy to Sri P Kailash Rao S/O -Maheswar Rao, Proprietor, M/S P K Traders. At-Rout Market Complex, Post-Chandikhole, Dist- Jajpur for information. He is instructed to obey the following rules for setting up and operationalization of the aforesaid crusher unit, as per letter no.13559 R & DM./Dt.13.04.2018 of Joint Secretary to Govt.R & DM,Deptt. (1) Maintain an input and output register with details of quantity and sources from which the materials have been procured with y-pass details.(2)The Crusher Units shall install CCTV cameras. (3) The Crusher units shall furnish monthly reports on input and output to Tahasildar.

Collector & District Magistrate
Jajpur

Memo No 11374 Rev/Dt. 03.10.2023

Copy to the Member Secretary, State Pollution Control Board, Orissa Paribesh Bhawan,
. 118 Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012 / Regional Officer, OSPCB, 586
Surya Vihar, Link Road, Cuttack-12 / Regional Officer S.P.C.B, Kalinganagar,
Pankapal, Jajpur Road for information and necessary action.

Ca
Collector & District Magistrate
Jajpur

Memo No 11375 Rev/Dt. 03.10.2023

Copy forwarded to the General Manager D.I.C, Jagatpur / RIC, Kalinganagar, Jajpur/
Executive Engineer, Division, (NESCO) Kuakhia / Chief Inspector of Factories & Broilers,
Orissa Bhubaneswar for information and necessary action.

Ca
Collector & District Magistrate
Jajpur

Memo No 11376 Rev/Dt. 03.10.2023

Copy forwarded to the Tahasildar Dharmasala for information and necessary action
with reference to his letter No 2541 dt 26.06.2023 He is requested to follow the above
instruction for the said Stone Crusher Unit as per rule.

Ca
Collector & District Magistrate
Jajpur



ANNEXURE-R5/5

Email: rospcb.kalinganagar@ospcbboard.orgWebsite: www.ospcbboard.org**REGIONAL OFFICE, KALINGANAGAR****STATE POLLUTION CONTROL BOARD, ODISHA****[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]**

At: Dhabalagiri, P.O.: F.C. Project, Jajpur Road

Dist- Jajpur-755020, Odisha

No. 1678/SC/397Dt. 19.04.2024**By Regd. Post/E-dispatch****CONSENT ORDER****CONSENT ORDER NO. 689 / RO-SPCB-Kalinganagar/APC****Sub: Consent to Operate under Section 21 of Air (Prevention and Control of Pollution) Act, 1981.****Ref: Your online Application No. 5216779 and this office Consent to establish order issued vide letter no. 3416 dated 16.10.2023.**

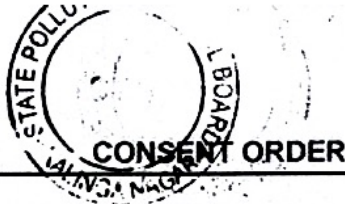
Consent is hereby granted under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the Rules framed there under to:

Name of the Industry : **M/s Padmabati Infra Projects Private Limited.**Name of the Occupier & Designation : **Sri Manoj Kumar Das, Director**Address : **At-Dankari, P.O.-Mahisara, Dharmasala
Dist: Jajpur.**This consent order is valid for the period up to **31.03.2025.**

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured:

Sl. No.	Product	Quantity
1.	Stone Chips	432000 MT/Annum.



B. Discharge permitted through the following outlet subject to the standard:

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Prescribed standards			
				pH	TSS (mg/l)	O&G (mg/l)	BOD (mg/l)
1.	Domestic waste water	Soak pit via septic tank	-				

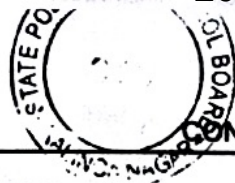
C. Emission permitted through the following stack subject to the prescribed standard:

Chimney Stack No.	Description of stack.	Stack height (m)	Quantity of emission	Prescribed standard.			
				PM	SO ₂	NO _x	

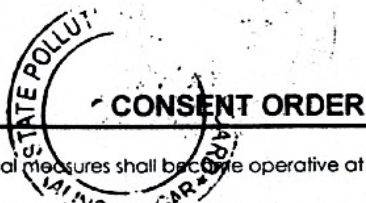
The unit shall maintain the prescribed Ambient Air & Noise Level for industrial Area within its premises.

D. Disposal of solid waste permitted in the following manner:

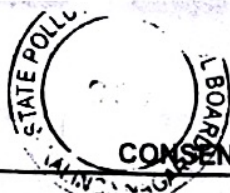
Sl. No.	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1.	Stone Dust		-	-	-	Low lying land filling within plant premises and disposal to outside for development & construction work

**CONSENT ORDER****E. GENERAL CONDITIONS FOR ALL UNITS:**

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. . In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the ACT provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed.
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the lace where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.



22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.



CONSENT ORDER

Page-5

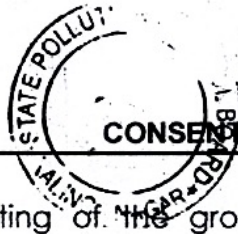
F. SPECIAL CONDITIONS:

A. GENERAL:

1. The unit shall abide by the guidelines prescribed by CPCB for "**Environmental Guidelines for Stone Crushing Unit-July 2023**".
2. All emission from the industry as well as the ambient quality and noise are to conform to the standards as laid down under EP Rule/ Central Pollution Control Board/ State Pollution Control Board or otherwise stipulated in the special conditions.
3. An adequate method of disposal of solid waste is to be adopted to avoid environmental pollution.
4. Industry has to develop and maintain green belt (at least 33% of total area) of recommended special of at least two rows all along the plant boundary and in vacant spaces.
5. The industry shall obtain necessary permission from the central Ground Water Authority for consumption of ground water for industrial use if applicable.
6. No further expansion/modernization shall be carried out by the unit without prior approval from the Board.
7. Good housekeeping practice shall be followed to avoid any dust/odour nuisance in and around plant premises.
8. Industry shall provide adequate sanction facilities for its workers to avoid any open defecation and unhygienic condition in its surrounding areas.
9. The Board may impose further condition or modify the conditions as stipulated in this order and may revoke this order in case the stipulated condition are not implemented and/or information is found to have been suppressed/wrongly furnished in the application form.

B. AIR POLLUTION :

1. The unit shall put assign board over the plot indicating clearly the name of the crusher unit, proprietor, plot no, full address and demarcate the land by boundary wall of adequate height.
2. Dust containment cum extraction/suppression system shall be installed at all potential dust generating points (Feed & discharge of Feed hopper, all crushers, vibrating screen, material discharge conveyor etc.) to minimize fugitive dust emission.
3. Wind breaking walls of adequate height shall be constructed around the crushing unit.
4. Minimum drop height shall be provided at discharge chute to minimize fugitive dust emission.
5. Metallic road shall be constructed inside the premises.
6. The unit shall install fixed water sprinklers at raw material handling, product storage and other work zone areas for dust suppression.



CONSENT ORDER

7. Regular cleaning and wetting of the ground shall be under taken within the premises.
8. The unit shall install suitable air pollution control systems so that suspended particulate matter measured between 3.0 meters and 10.0 meters from any process equipment of the stone crusher shall not exceed 600µg/M3.
9. Dust collection chamber with discharge chute shall be installed at stone fines discharge conveyor and the vibratory screen shall be fully covered.
10. The DG set shall be installed in an acoustically designed enclosure to control noise level as per the E (P) Rules and height of the stack attached to DG Set if any shall be $h+0.2 \sqrt{KVA}$ where h = roof height, where DG set shall be installed and KVA = Capacity of DG Set in KVA.
11. The ambient air quality at the boundary of the factory premises shall conform to the National Ambient Air Quality Standard prescribed under E (P) Rule.

C. SOLID & HAZARDOUS WASTE:

1. The solid waste such as rejects/ stone dust generated from the unit shall be collected and suitably disposed off in an environmental friendly manner so that there shall be no wash out of solids during rain or any dust nuisance due to wind action.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

To

**Sri Manoj Kumar Das, Director
M/s. Padmabati Infra Projects Private Limited
At-NMC 28, Nuabazar Market Complex, Paradeep
Dist. Jagatsinghpur, 754142 (Odisha).**

[Signature]
19.04.24

REGIONAL OFFICER
Regional Officer
State Pollution Control Board, Odisha
Kalinga Nagar, Jajpur

Memo No. 1679 / Dt. 19.04.2024 / E-dispatch

Copy forwarded to:

1. The Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar.
2. The Collector & District Magistrate, Jajpur.
4. The General Manager, DIC, Kalinganagar, Jajpur Road
5. Guard File/Consent register.

[Signature]
19.04.24

REGIONAL OFFICER
Regional Officer
State Pollution Control Board, Odisha
Kalinga Nagar, Jajpur

o/c

STATE POLLUT. CONTROL BOARD
BANGALURU

NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighted Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O ₃) µg/m ³	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m ³	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m ³	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH ₃) µg/m ³	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C ₆ H ₆) µg/m ³	Annul *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m ³	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m ³	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni), ng/m ³	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

** Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

ANNEXURE-R5/6



E-mail: rospcb.kalinganagar@ospcboard.org
Website: www.ospcboard.org

REGIONAL OFFICE, KALINGANAGAR
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
At: Dhabalagiri, PO: F.C. Project, Jajpur Road
Dist- Jajpur-755020, Odisha

No. 3981 /SC/378

Dt. 15.12.2023

By Regd. Post/E-dispatch

CONSENT ORDER

CONSENT ORDER NO. 672 / RO-SPCB-Kalinganagar/APC

Sub: Consent to Operate under Section 21 of Air (Prevention and Control of Pollution) Act, 1981.

Ref: Your online Application No. 5216691 and this office Consent to establish order issued vide letter no. 3414 dated 16.10.2023.

Consent is hereby granted under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the Rules framed there under to:

Name of the Industry : **M/s P.K.Traders**
Address : **Mouza-Dankari, Tahasil-Dharmasala.**
Dist.-Jajpur.

Name of the Occupier & Designation : **Sri P.Kailash Rao, Proprietor**
Address : **At-1st Floor, Rout Market Complex,**
Chandikhol, Dist: Jajpur.

This consent order is valid for the period up to **31.03.2025**.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured:

Sl. No.	Product	Quantity
1.	Stone Chips	432000 MT/Annum.



STATE POLLUTION CONTROL BOARD
CONSENT ORDER

Page-

B. Discharge permitted through the following outlet subject to the standard:

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Prescribed standards			
				pH	TSS (mg/l)	O&G (mg/l)	BOD (mg/l)
1.	Domestic waste water	Soak pit via septic tank	--				

C. Emission permitted through the following stack subject to the prescribed standard:

Chimney Stack No.	Description of stack.	Stack height (m)	Quantity of emission	Prescribed standard.			
				PM	SO ₂	NO _x	

The unit shall maintain the prescribed Ambient Air & Noise Level for industrial Area within its premises.

D. Disposal of solid waste permitted in the following manner:

Sl. No.	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1.	Stone Dust		-	-	-	Low lying land filling within plant premises and disposal to outside for development & construction work




CONSENT ORDER

E. GENERAL CONDITIONS FOR ALL UNITS:

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity / quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed.
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.



CONSENT ORDER

22. The effluent treatment units and disposal measures shall be operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.



F. SPECIAL CONDITIONS:

A. GENERAL:

1. The unit shall abide by the guidelines prescribed by CPCB for "**Environmental Guidelines for Stone Crushing Unit-July 2023**".
2. Adequate effluent treatment facilities are to be provided such that the quality of sewage and trade effluent satisfies the standards as prescribed under EP Rule or as prescribed by the Central Pollution Control Board and/ or State Pollution Control Board or otherwise stipulated in the special condition.
3. All emission from the industry as well as the ambient quality and noise are to conform to the standards as laid down under EP Rule/ Central Pollution Control Board/ State Pollution Control Board or otherwise stipulated in the special conditions.
4. An adequate method of disposal of solid waste is to be adopted to avoid environmental pollution.
5. Industry has to develop and maintain green belt (at least 33% of total area) of recommended special of at least two rows all along the plant boundary and in vacant spaces.
6. The industry shall obtain necessary permission from the central Ground Water Authority for consumption of ground water for industrial use if applicable.
7. No further expansion/modernization shall be carried out by the unit without prior approval from the Board.
8. Good housekeeping practice shall be followed to avoid any dust/odour nuisance in and around plant premises.
9. Industry shall provide adequate sanction facilities for its workers to avoid any open defecation and unhygienic condition in its surrounding areas.
10. The Board may impose further condition or modify the conditions as stipulated in this order and may revoke this order in case the stipulated condition are not implemented and/or information is found to have been suppressed/wrongly furnished in the application form.

B. AIR POLLUTION :

1. The unit shall put assign board over the plot indicating clearly the name of the crusher unit, proprietor, plot no, full address and demarcate the land by boundary wall of adequate height.
2. Dust containment cum extraction/suppression system shall be installed at all potential dust generating points (Feed & discharge of Feed hopper, all crushers, vibrating screen, material discharge conveyor etc.) to minimize fugitive dust emission.
3. Wind breaking walls of adequate height shall be constructed around the crushing unit.
4. Minimum drop height shall be provided at discharge chute to minimize fugitive dust emission.



STATE POLLUTION CONTROL BOARD
ODISHA

CONSENT ORDER

Page-

5. Metallic road shall be constructed inside the premises.
6. The unit shall install fixed water sprinklers at raw material handling, product storage and other work zone areas for dust suppression.
7. Regular cleaning and wetting of the ground shall be under taken within the premises.
8. The unit shall install suitable air pollution control systems so that suspended particulate matter measured between 3.0 meters and 10.0 meters from any process equipment of the stone crusher shall not exceed 600µg/M3.
9. Dust collection chamber with discharge chute shall be installed at stone fines discharge conveyor and the vibratory screen shall be fully covered.
10. The DG set shall be installed in an acoustically designed enclosure to control noise level as per the E (P) Rules and height of the stack attached to DG Set if any shall be $h+0.2 \sqrt{KVA}$ where h = roof height, where DG set shall be installed and KVA = Capacity of DG Set in KVA.
11. The ambient air quality at the boundary of the factory premises shall conform to the National Ambient Air Quality Standard prescribed under E (P) Rule.

C. SOLID & HAZARDOUS WASTE:

1. The solid waste such as rejects/ stone dust generated from the unit shall be collected and suitably disposed off in an environmental friendly manner so that there shall be no wash out of solids during rain or any dust nuisance due to wind action.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

To

**Sri P. Kailash Rao, Proprietor
M/s. P.K.Traders,
At-1st Floor, Rout Market Complex, Chandikhol
Dist. Jajpur, 755044 (Odisha)**

Resona
15.12.23
REGIONAL OFFICER
State Pollution Control Board, Odisha
Kalinga Nagar, Jajpur

Memo No. 3982 / Dt. 15.12.2023 /E-dispatch

Copy forwarded to:

1. The Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar.
2. The Collector & District Magistrate, Jajpur.
4. The General Manager, DIC, Kalinganagar, Jajpur Road
5. Guard File/Consent register.

Resona
15.12.23
REGIONAL OFFICER
State Pollution Control Board, Odisha
Kalinga Nagar, Jajpur

o/c

NATIONAL AMBIENT AIR QUALITY STANDARDS


Sl. No.	Pollutants	Time Weighted Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O ₃) µg/m ³	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m ³	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m ³	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH ₃) µg/m ³	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C ₆ H ₆) µg/m ³	Annul *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m ³	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m ³	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni), ng/m ³	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

- ** Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.
- ** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

**INSPECTION REPORT ON M/s DANKARI BLACK STONE QUARRY 5/10, AT-DANKARI,
TEHSIL-. DHARMASALA, DIST. JAJPUR**

1	Name of the Mine	Dankari Black Stone Quarry 5/10	
2	Location of the Mine	At Dankari Tehsil-Dharmasala, Dist. Jajpur	
3	Date of inspection	16.04.2024	
4	Name of the person present during inspection	Sri Narayan Rout. lessee	
5	Total lease hold area of the mine and validity of lease.	Ac.4.00 Black Stone Quarry over Plot No. 128(P), & 45 (P) of Khata No. 465 at Mouza Dankari, Tahasil Dharmasala, Dist. Jajpur	
6	Production quantity (Proposed as per approved mining plan)	Year	Volume of Rock Mass (Road Metal) in m ³
		1 st year	34000
		2 nd year	34001
		3 rd year	33999
		4 th year	33999
		5 th year	34001
		Total	170000
7	Consent status	<p>Consent to operate has been granted to the stone quarry vide this office letter no 854/BSQ/68 Dtd 23.03.2023 which is valid up to 31.03.2024 for excavation of road metal 34000 m³/Annum</p> <p>The unit has applied for consent to operate for Excavation/Quarrying of road metal of quantity: 34000 m³/Annum for one year i.e up to 31.03.2025 with consent to operate fees of Rs 4500/-</p>	
8	Status of Environmental clearance.	Dankari Black Stone Quarry 5/10 to Sri Narayan Rout has been granted EC vide SEIAA file no SEIAA 257607/548-MINB1/02-2022 dtd 06.05.2022 for excavation of road metal of quantity 11334 m ³ /Annum Further corrigendum EC has been obtained by SEIAA vide no 5352/SEIAA on dtd 02.09.2022 for total production of 1,70,000 Cum ROM during lease period with maximum annual production 34000 cum.	
10	Method of mining.	Semi-mechanized method	

11	Pollution potential and control measures.	<p>Quarry was not in operation on the day of visit.</p> <p><u>Water pollution:</u> Mine drainage water or rainwater in the mine pit will be discharged to outside by engaging pump to facilitate mining work.</p> <p><u>Air pollution:</u> The lessee of the stone quarry has made provision of mobile water tanker for sprinkling in road for control of dust suppression and fugitive emission. Vehicles covered with tarpaulin are also used for transportation activities. Pillar posting has been made in order to demarcate the lease hold area around the stone quarry. It has proposed to adopt wet drilling and deep hole blasting with help of slurry explosive.</p>
12	OB / solid waste management.	<p>As per the approved mining plan 11730 m³ of waste is proposed to be generated during the plan period of 5 years in course of mining. It has proposed to store the above top soil in the earmarked temporary soil stack and utilize for plantation purpose around the hill/patch and adjacent to haul roads of the same lease area. Over burden rock material is proposed to be disposed up by the unit as per approved mining plan.</p>
13	Plantation	<p>Plantation is proposed to be done by the stone quarry as per approved mining plan.</p>
14	Recommendation	<p>In view of the above consent to operate may be considered.</p>


 16.09.24
Er.P.K. Behera
(Regional Officer)